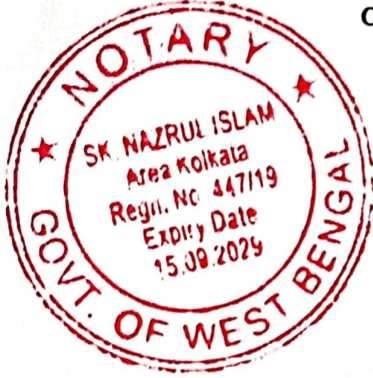


S.I. No. 60



-X-

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO.19/2026/EZ**



In The Matter of:-

Ankur Sharma

..... Applicant

- Versus-

The State of West Bengal &amp; Ors.

...Respondent(s)

**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NUMBER 13, THE  
SUPERINTENDENT OF POLICE, BANKURA POLICE DISTRICT.**

INDEX

Sl No.	PARTICULARS	ANNEXURE	PAGE
1.	Counter Affidavit		1-6
2.	Copy of the Authorization is annexed	"A"	7
3.	Photocopy of the Enquiry Report submitted by the CI of Police Gangajalghati to the Additional Superintendent of Police (HQ), Bankura along with copy of Record of Rights (ROR), G.D. Entry No. 911 dated 18.02.2026 and colour photographs are collectively annexed	"B"	8-19

Filed by:

*Sibojyoti Chakrabarti*  
Mr. SIBOJYOTI CHAKRABARTI,

Advocate,

State of West Bengal

(M): 9007035534

Email: subho.advocate@gmail.com



—X—

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO.19/2026/EZ

In The Matter of:-

Ankur Sharma

..... Applicant

- Versus-

The State of West Bengal & Ors.

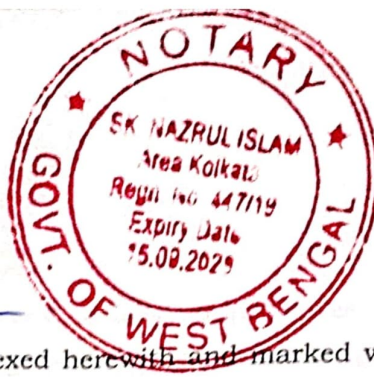
...Respondent(s)



**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NUMBER 13, THE SUPERINTENDENT OF POLICE, BANKURA POLICE DISTRICT.**

I, Sri Rakesh Kumar Chowdhury , S/o Sri Naranarayan Chowdhury aged about 42 years, by faith- Hindu, by occupation- Government Service and presently posted as Deputy Superintendent of Police (Administration), Bankura having office at Chandmaridanga, Police Lines, Bankura, PO & PS & Dist. Bankura, West Bengal, do hereby solemnly affirm and declare as follows: -

1. That I am presently posted as Deputy Superintendent of Police (Administration), Bankura having office at Chandmaridanga, Police Lines, Bankura, PO, PS & District- Bankura, West Bengal and I have made myself acquainted with the facts and circumstances of this case and competent to affirm this counter affidavit, and I have been duly authorized by the Superintendent of Police, Bankura Police District to affirm this counter affidavit on his behalf in connection with the instant original application.



Copy of the Authorization is annexed herewith and marked with the letter 'A'.

2. That this counter affidavit is filed in compliance and obedience to the Solemn Order dated 06.02.2026, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.
3. That it has been observed in paragraph 15 of the said Solemn Order dated 06.02.2026 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata wherein the Hon'ble Tribunal had interalia pleased to direct the respondents to file their responses.
4. That this deponent has been advised to deal with the relevant portion of the original application which appears to be material and relevant for proper adjudication of the instant original application and the paragraph and/or rest portions of the original application which are not specifically admitted be deemed to be denied and disputed by the deponent.
5. That in compliance to the said Solemn Order the Circle Inspector of Police, (CI) Gangajalghati Circle, Bankura District vide letter dated 25.02.2026 had informed the Additional Superintendent of Police (HQ), Bankura regarding the enquiry which had been done with respect to the allegations as made in the original application.

The enquiry report as submitted by the concerned CI is detailed as below:

That in this instant original application, the applicant namely Ankur Sharma, son of Shri Ambooj Sharma of 13/3, Dr. P.K. Banerjee Road, PO, PS & District Howrah, alleged against the inaction of the respondent authorities for protection of environment and public safety which is being jeopardized due to large scale illegal stone mining at Plot No. 807, Mouza- Shyampur, Police Station- Saltora, Dist.- Bankura.

✱

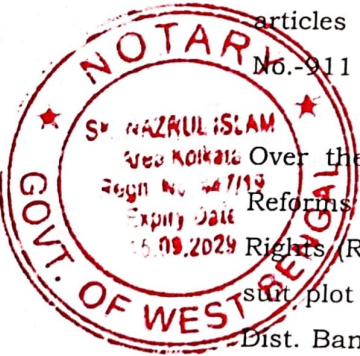
That upon receiving the complaint, a local enquiry was conducted to ascertain the veracity of the allegation. A joint inspection with officials of (Block Land & land Reforms Officer) B.L& L.R.O Saltora was conducted and the plot in question was duly identified by the B.L & L.R.O officials.

During enquiry it revealed that an abandoned stone quarry is existing at the site. The entire area was thoroughly searched but no sign of any recent stone mining, blasting, excavation, transportation and ancillary activities could be found at the plot.

During local enquiry the area was thoroughly searched for any machinery, equipment, explosives or any illegally extracted minerals used in or derived from the alleged illegal mining operation but no such articles were found in the vicinity. This refers to Saltora PS GD Entry No.-911 dated- 18.02.2026.

Over the subject issue, letter has been sent to Block Land & Land Reforms Officer (B. L & L.R.O) Saltora. After collecting the Record of Rights (R.O.R) copy from B.L. & L.R. O, it revealed that the above noted plot vide Plot no.807 JL No. 112, Mouza- Shyampur, PS- Saltora, Dist. Bankura, area 3.19 acres is recorded in favour of 1) Dhiren Ghosh s/o Late Malinda Ghosh of village Digtore, 2) Buddhadeb Maji, s/o Late Bhaktipada Maji of village Ledapalash, 3) Sarad Maji s/o late Umapada Maji of village Ledapalash. 4) Manik Maji, s/o Late Gopal Maji of village Shyampur and 5) Akal Maji, s/o L.ate Gopal Maji of village Shyampur, all under PS- Saltora, District Bankura. The copy of ROR is enclosed herewith.

Besides that Police of Saltora Police Station make regular visits at the site in and around the plot in question and keep a sharp watch to prevent and take necessary legal action in case of any illegal mining activity. The land owners have been directed to strictly comply with the solemn order of the Hon'ble Tribunal in letter and spirit.



—X—

Police is keeping close watch regarding the matter and is always ready to comply with any order as may be passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Photocopy of the Enquiry Report submitted by the CI of Police Gangajalghati to the Additional Superintendent of Police (HQ), Bankura along with copy of Record of Rights (ROR), G.D.E Entry No. 911 dated 18.02.2026 and colour photographs are collectively annexed herewith and marked with the letter 'B'.

6. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.

7. That the statements made in paragraph 1 is true to my knowledge and paragraphs 2 to 6, are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Identified by me

*Sibojyoti Chakrabarti*  
Advocate 11.03.2026  
State of West Bengal

*Rakish Kumar Chowdhury*  
Deponent  
Dy. Supdt. of Police (ADMN)  
Bankura



Solely Affirmed and  
Declared before me on the  
Identification of the Advocate

*[Signature]*  
Notary

*SK Nazrul Islam*  
Notary, Govt. of W.B.  
Govt. No. 447/19  
City Civil Court, Calcutta

5

11 MAR 2026



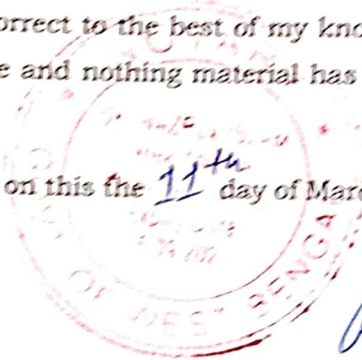
X

Verification

I, the deponent within named do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed there from.

*for*  
*Adv*

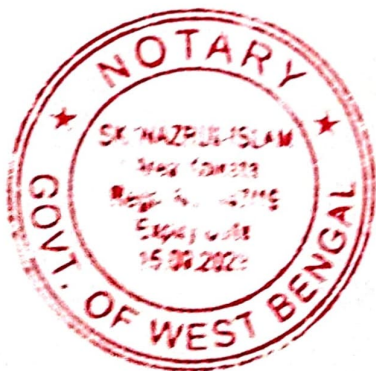
Verified at Kolkata, on this the 11<sup>th</sup> day of March, 2026.



Identified by me

*Sojyoti Chakrabarti*  
Advocate  
11.03.2026.  
State of West Bengal

*Rakesh Kumar Chowdhury*  
Deponent  
Dy. Supdt. of Police (ADMIN)  
Bankura



BEFORE THE HON'BLE  
NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH,  
KOLKATA

ORIGINAL APPLICATION  
NO.19/2026/EZ

In The Matter of:-

Ankur Sharma

..... Applicant

- Versus-

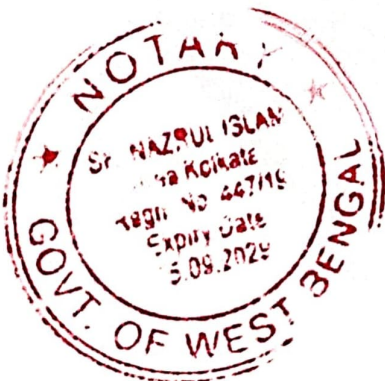
The State of West Bengal & Ors.

...Respondent(s)

COUNTER AFFIDAVIT ON  
BEHALF OF RESPONDENT  
NUMBER 13, THE  
SUPERINTENDENT OF POLICE,  
BANKURA POLICE DISTRICT.

Filed by:

Mr. SIBOJYOTI CHAKRABARTI,  
Advocate,  
State of West Bengal  
(M): 9007035534  
Email: subho.advocate@gmail.com






Government of West Bengal  
Office of the Superintendent of Police  
Bankura.

*Annexure - A*


**AUTHORIZATION LETTER**

Shri Rakesh Kumar Chowdhury, W.B.P.S., Deputy Superintendent of Police (Administration), Bankura, West Bengal, is hereby authorized to affirm the Affidavit-in-Opposition on behalf of the undersigned before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, in connection with Original Application No. 19/2026/EZ in the matter of Ankur Sharma - Versus - The State of West Bengal & Others.

  
Superintendent of Police  
Bankura  
Superintendent of Police  
Bankura

*Rakesh Kumar Chowdhury*  
Specimen Signature  
Dy. Supdt. of Police (ADMN)  
Bankura

Attested

  
Superintendent of police  
Bankura  
Superintendent of Police  
Bankura

*Annexure - 267*

~~X~~  
**To**  
**The Addl. Superintendent of Police (H.Q),**  
**Bankura.**

**Through O/C Legal Cell Bankura.**

Memo No- 388 /26/CI GHT Date-25.02.2026

**Ref:** Your good office memo No -22/Addl. S.P (H.Q) BNK dtd. 12.02.2026

**Sub:-**Report in connection with Original Application No. 19/2026/EZ in the matter of Ankur Sharma vs The State of West Bengal & Ors before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Respected Sir,

With due respect and humble submission, I beg to submit that as per your kind direction, I have duly enquired into the aforementioned subject matter cited above.

I have received copy of the Original Application and solemn order in connection with the above noted original application and would humbly submit enquiry report for submission before the Hon'ble Tribunal.

That in this instant original application, the applicant namely Ankur Sharma son of Shri Ambooj Sharma of 13/3, Dr. P.K. Banerjee Road, PO, PS & District Howrah, alleged against the inaction of the respondent authorities for protection of environment and public safety which is being jeopardized due to large scale illegal stone mining at Plot No. 807, Mouza Shyampur, Police Station Saltora, Dist. Bankura.

That upon receiving the complaint, a local enquiry was conducted to ascertain the veracity of the allegation. A joint inspection with officials of BL & LRO Saltora was conducted and the plot in question was duly identified by the BL & LRO officials. During enquiry it revealed that an abandoned stone quarry is existing at the site. The entire area was thoroughly searched but no sign of any recent stone mining, blasting, excavation, transportation and ancillary activities could be found at the plot.

During local enquiry the area was thoroughly searched for any machinery, equipment, explosives or any illegally extracted minerals used in or derived from the alleged illegal mining operation but no such articles were found in the vicinity. This refers to Saltora PS GD Entry No.-911 dated-18.02.2026.

Over the subject issue, letter has been sent to Block Land & Land Reforms Officer (B. L & L.R.O) Saltora. After collecting the Record of Rights (R.O.R) copy from B.L. & L.R. O, it revealed that the above noted suit plot vide Plot No. 807 JL No. 112, Mouza Shyampur PS Saltora, Dist. Bankura, area 3.19 acres is recorded in favour of 1) Dhiren Ghosh s/o Late Malinda Ghosh of village Digtore, 2) Buddhadeb Maji s/o Late Bhaktipada Maji of village Ledapalash, 3) Sarad Maji s/o Late Umapada Maji of village Ledapalash, 4) Manik Maji s/o Late Gopal Maji of village Shyampur and 5) Akal Maji s/o Late Gopal Maji of village Shyampur, all under PS Saltora, District Bankura. The copy of ROR is enclosed herewith.

Besides that Police of Saltora Police Station make regular visits at the site in and around the plot in question and keep a sharp watch to prevent and take necessary legal action in case of any illegal mining activity. The land owners have been directed to strictly comply with the solemn order of the Hon'ble Tribunal in letter and spirit.

Police is keeping close watch regarding the matter and is always ready to comply with any order as may be passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

This is for your kind perusal.

Enclosure:-

- i) Copy of Memo under reference.
- ii) Copy of ROR collected from BL & LRO Saltora.
- iii) Copy of photographs of the abandoned mines.
- iv) Extract copy of Saltora PS GD Entry no-911  
Dated-18.02.2026.

Yours faithfully

*Soumitra Kumar Mandal*  
25/02/2026  
(Soumitra Kumar Mandal)  
C.I. G.Ghati Circle  
Dist. Bankura  
CIRCLE INSPECTOR OF POLICE  
GANGAJALGHATI CIRCLE  
DIST.-BANKURA

RO (Legal case)  
✓  
26/2/26



**Government of West Bengal**  
**Office of the Block Land & Land Reforms Officer**  
**Saltora, Bankura**



Memo No- 150 /LR /Saltora/26

Date: 17/02/2026

To  
The Officer-in-Charge  
Saltora PS, Dist- Bankura

Sub: - Submission for land records of LR Plot No. 807  
of Mouza-Shyampur, J.L No-112.

Apropos above noted mentioned subject is Sending herewith the Plot no 807  
of Mouza-Shyampur, J.L.No-112 for your kind information.

  
Assistant Director & 17/02/26  
Block Land & Land Reforms Officer  
Saltora, Bankura

পশ্চিমবঙ্গ সরকার  
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ

-দাগের তথ্য-



270

জেলা- বাঁকুড়া	ব্লক- শালতোড়া	[০১০৪১১২]
মৌজা- শ্যামপুর	জে.এল.নং- ১১২	থানা- শালতোড়া
দাগ নং- ৮০৭	শ্রেণী- ডাঙ্গা	জমির পরিমাণ(এ)- ৩.১৯০০
সাবেক দাগ নং- ৮০৭		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
৩৪৯/১	ডাঙ্গা	০.৩০০৯	০.৯৬০০	ধীরেন ঘোষ পিতা-মলিন্দ ঘোষ সাং-নিজ	
১১১৭	ডাঙ্গা	০.১৯৮৫	০.৬৪০০	বৃহদেব মাজী পিতা-ভক্তিপদ সাং-লেদাপলাশ	
১১৮৭	ডাঙ্গা	০.১৯৯৮	০.৬৩০০	সারদ মাজী পিতা-উমাপদ সাং-লেদাপলাশ	
২৩৬৫	ডাঙ্গা	০.২০৮৪	০.৬৬৫০	মানিক মাজী পিতা-গোপাল সাং-নিজ	
২৩৬৬	ডাঙ্গা	০.০৯২৪	০.২৯৫০	আকাল মাজী পিতা-গোপাল সাং-নিজ	
		১.০০০০	৩.১৯		

(\*উল্লিখিত খতিয়ানের যথার্থ অংশ পরিমাণ, , ঐ খতিয়ানে উক্ত দাগে অংশ অনুসারে নির্ধারিত হইবে।)

For Office Use Only.

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Translated Copy

Government of West Bengal  
Land and Land Reforms Officer  
Information of Dag

District - Bankura	Block - Shaltora	[0104112]
Mouza - Shyampur	J.L. No. - 112	P.S. - Shaltora
Dag No. - 807	Plot - Danga	Land Area (A) - 3.900
C.S. Dag No. - 807		

Khatian No.	Plot	Portion	Portion Area (Satak)	Rajyat/Lessee Details	Remarks
349/1	Danga	0.3009	0.9600	Dhiren Ghosh, son of Malinda Ghosh, Vill - own	
1117	Danga	0.1985	0.6400	Biddhadeb Maji, son of Bhaktipada Vill.-Own	
1187	Danga	0.1998	0.6300	Sarda Maji, son of Umapada Vill- Ledaplas	
2365	Danga	0.2084	0.6650	Manik Maji, son of Gopal Vill - Own	
2366	Danga	0.928	0.2950	Akali Maji, son of Gopal Vill- Own	
		1.0000	3.19		

(According to the proper meaning of the mentioned sections, according to the said liability of the becomes inactive.)

-X-

**Extract Copy of Saltora PS GDE No- 911, dtd-**  
**18/02/2026**

Time 09:25hrs

By this time I along with forces returned to PS after conducting a joint inquiry with BL&LRO staff into the allegation made by Ankur Sharma (Ref- Org No-23/Addl. SP (H.Q) BNK, dtd-16.02.2026 & Application No-19/2026/EZ) and hereby noted that the plot in question was duly identified by the BL & LRO officials. During enquiry it revealed that an abandoned stone quarry is existing at the site. The entire area was thoroughly searched but no sign of any recent stone mining, blasting, excavation, transportation and ancillary activities could be found at the plot.

During local enquiry the area was thoroughly searched for any machinery, equipment, explosives or any illegally extracted minerals used in or derived from the alleged illegal mining operation but no such articles were found in the vicinity

S/d

SI Susanta Mandal  
Saltora PS, Bankura

Certifier to be True Copy  
M  
Officer-in-charge  
Saltora P S  
18/02/2026



- \* -

Extract Copy of Saltora PS GDE No- 911, dtd-18/02/2026

Time 09:25hrs

By this time I along with forces returned to PS after conducting a joint inquiry with BL&LRO staff into the allegation made by Ankur Sharma (Ref- Org No- 23/Addl. SP (HQ) BNK dtd- 16/02/2026 & Application No- 19/2026/EZ) and hereby noted that, during enquiry I visited Mouza Shyampur, (Plot no- 807) and interacted with several local disinterred persons. From the enquiry it was learnt that at present no illegal mining, blasting, excavation, transportation or any ancillary activities are taking place at the above mentioned mouza.

I also collected the Porcha and LOR form the BL&LRO office Saltora and found that the owners of the above noted land are 1. Dhiren Ghosh S/O- Lt. Molinda Ghosh of vill- Digtore 2. Budhhadeb Maji S/O- Lt. Bhaktipada Maji of vill- Ledapalash 3. Sarad Maji S/O- Lt. Umapada Maji of vill- Ledapalash 4. Manik Maji S/O- Lt. Gopal Maji of vill- Shyampur 5. Akul Maji S/O- Lt. Gopal Maji of vill- Shyampur all are PS- Saltora Dist- Bankura

I met the above land owners on several times and directed them to strictly comply with the Hon'ble Court's order regarding the said land. However close watch being maintained in this matter.

S/d

Certified to be True Copy

Officer (P) Saltora  
25/02/26



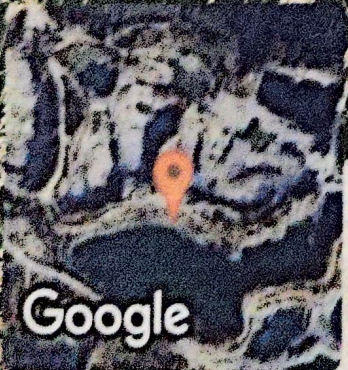
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**Shyampur, West Bengal, India** 

Ashram Rd, Shyampur, West Bengal 722158, India

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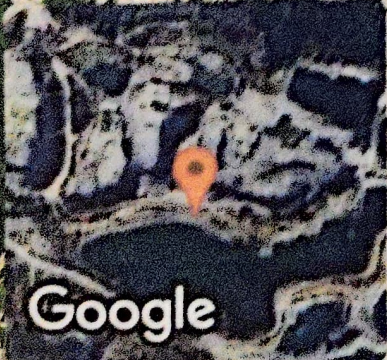
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Google



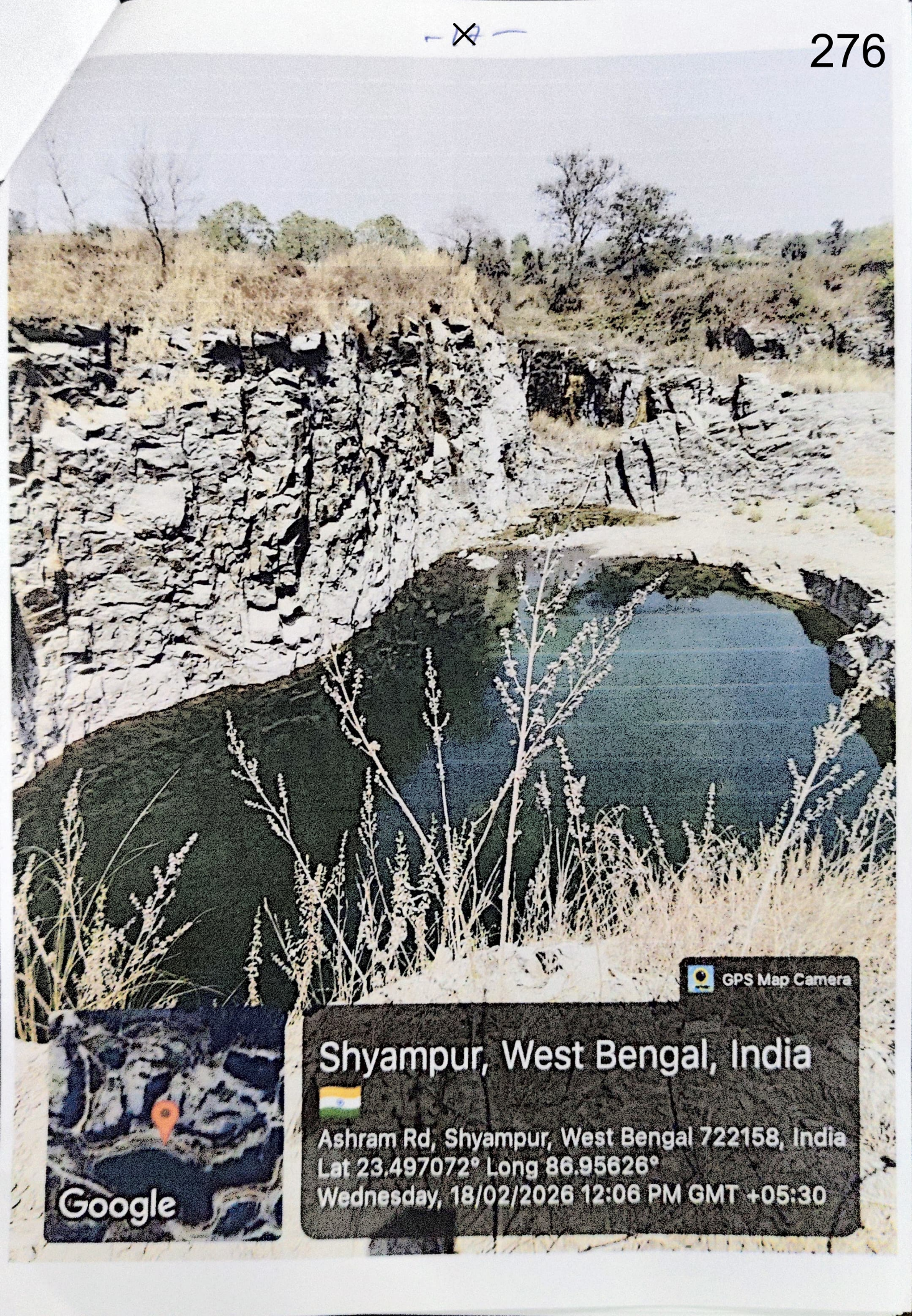
GPS Map Camera



# Shyampur, West Bengal, India



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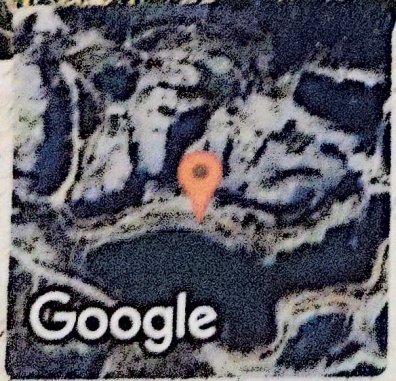
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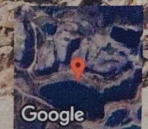
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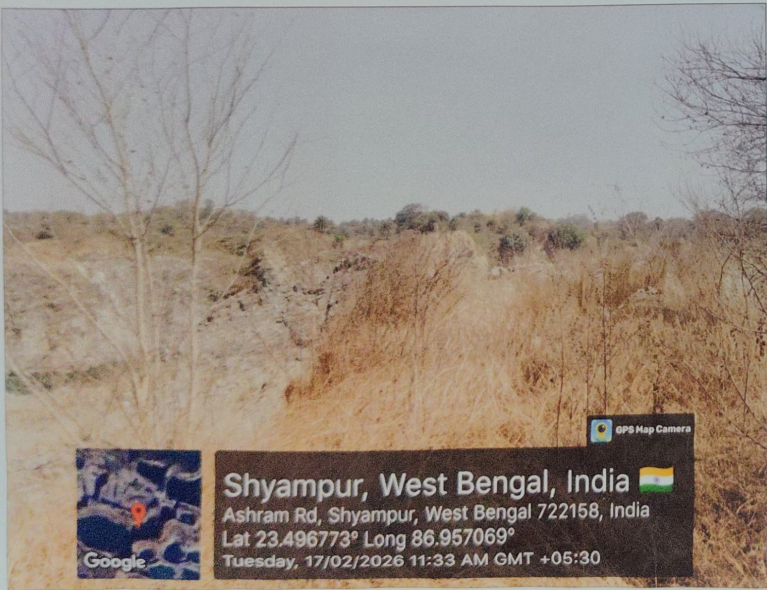
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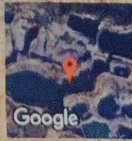
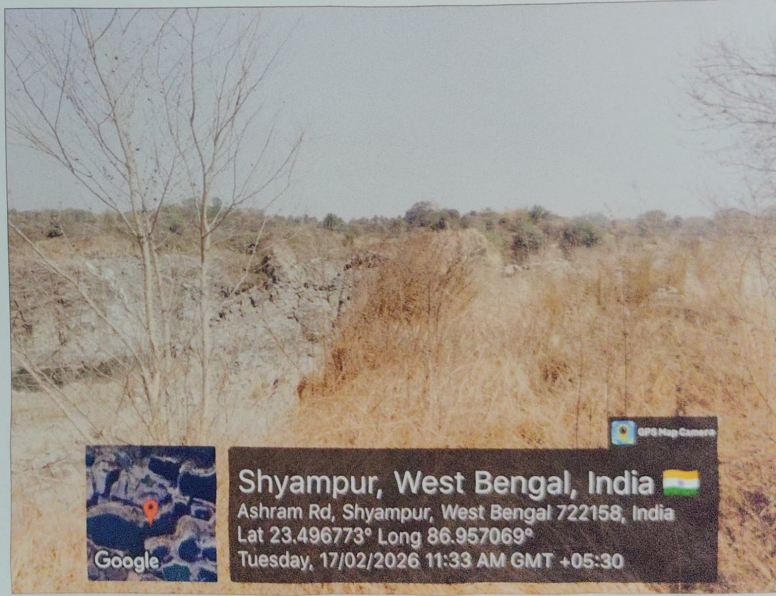
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GPS Map Camera  
**Shyampur, West Bengal, India** 🇮🇳  
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Tuesday, 17/02/2026 11:31 AM GMT +05:30



GPS Map Camera  
**Shyampur, West Bengal, India** 🇮🇳  
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Tuesday, 17/02/2026 11:33 AM GMT +05:30



GPS Map Camera  
**Shyampur, West Bengal, India** 🇮🇳  
Ashram Rd, Shyampur, West Bengal 722158, India  
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Tuesday, 17/02/2026 11:33 AM GMT +05:30

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